

**CBI Case No. 34/2019**

**CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc**

**29.07.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith Pairvi Officer HC Rajesh.**

**Ms. Nitya Ramakrishnan & Sh. Aaditya Vijay Kumar, Ld. Counsels for A-1 alongwith A-1.**

**Sh. Vikram Panwar & Sh. Suyash Sinha, Ld. Counsels for A-2 alongwith A-2.**

**Sh. Shivam Sharma, Ld. Counsel for A-3 alongwith A-3.**

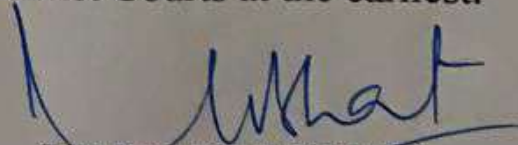
Hearing was conducted today at 11:00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Arguments heard on the quantum of sentence.

Written submissions have also been filed in this regard on behalf of accused Jaya Jaitly and accused Gopal Pachherwal. Some medical documents relating to accused S.P. Murgai have also sent vide E-mail by Counsel during the course of the hearing.

List for pronouncement of order on sentence tomorrow i.e 30.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/29.07.2020**

**CBI Case No. 208/2019**

**CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)**

**29.07.2020.**

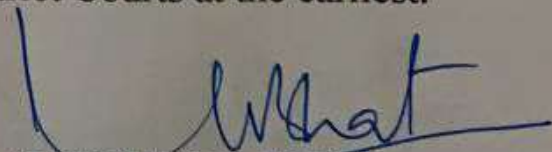
**Present:- Mr. Neetu Singh, Ld. PP for CBI.  
Sh. Abhishek Prasad, Ld. Counsel for accused No.  
1 to 3.  
Proceedings qua accused A-4 Ram Nath have  
already abated due to his death.**

Hearing was conducted today at 10:40 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

After making oral submissions for sometime, the Ld. PP as well as Ld. Defence Counsel seek some more time for filing written submissions. Accordingly, time till 03.08.2020 is granted to both of them for the said purpose.

List for further oral arguments, if required, on 04.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL.JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/29.07.2020**



**Pilatus Aircraft Ltd vs. State & Ors.  
SPE/CBI/ACU-V/2019/2172019A0003**

**29.07.2020.**

**Present:- Sh. Neeraj Chaudhary alongwith Sh. Ajay Bhargava & Sh. Karan Gupta, Ld. Counsels for the applicant.  
Sh. Neetu Singh, Ld. PP for CBI alongwith IO Insp. Surender Kumar Rohilla.**

The hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Reply has already been filed by CBI, copy of which has also been supplied to Ld. Counsel for the applicant. While opposing vehemently the contentions raised by the applicant in the application as well as the prayer made therein, it is stated in the reply by CBI that the applicant company may deposit further amount in the subject bank account for the purpose of paying taxes and incurring other expenditure with the condition that the amount lying in the said account as on date is not touched.

In view of the above noted contentions of the reply filed by CBI, the applicant has filed brief written submissions which were received through E-mail today morning itself before the start of the hearing. The applicant states therein that it does not press the prayer (a) contained in the application in case it is allowed to deposit further money in the bank account in question

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from which it can incur different types of expenditure, statutory or otherwise.

In view of the above noted contentions of the parties, it is hereby directed that the applicant shall cause an FDR prepared of the amount lying in its account No. 33493279520 (which is stated to be Rs. 4,73,218.23 Paise) in State Bank of India, CAG-II, 5<sup>th</sup> Floor, Parasvnath Capital Tower, Bhai Veer Singh Marg, Gole Market, New Delhi and deposit the original FDR with the IO within three days from today. Upon doing so, the applicant may deposit further amounts in the said bank account from which it may make payments towards pending taxes and incur other statutory expenditure.

With these directions the application stands disposed off.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/29.07.2020**